

THIRTY THIRD REPORT

COMMITTEE ON GOVERNMENT ASSURANCES (2012-2013)

(FIFTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF ASSURANCES

Presented to Lok Sabha on 29 August, 2013



LOK SABHA SECRETARIAT
NEW DELHI

August, 2013/Bhadrapada, 1935 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2012-2013)

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Anandrao Adsul
3. Shri Rajendra Agrawal
4. Shri Hansraj G. Ahir
5. Dr. Rattan Singh Ajnala
6. Shri Kantilal Bhuria
7. Shri Jayant Chaudhary
8. Shri Gurudas Das Gupta
9. Shri Bijoy Handique
10. Shri Badri Ram Jakhar
11. Sardar Sukhdev Singh Libra
12. Shri Anjan Kumar M. Yadav
13. Shri Nama Nageswara Rao
14. Rajkumari Ratna Singh
15. Dr. M. Thambidurai**

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

* The Committee was constituted *w.e.f.* 23 September, 2012 *vide* Para No. 4552 of Lok Sabha Bulletin Part-II dated 18 October, 2012.

** Nominated to the Committee *vide* Para No. 4625 of Lok Sabha Bulletin Part-II dated 16 November, 2012.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Thirty Third Report of the Committee on Government Assurances.

2. The Committee (2012-2013) at their sitting held on 02 July, 2013 considered Memoranda Nos. 67 to 92 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 16 assurances.

3. At their sitting held on 26 August, 2013 the Committee (2012-2013) considered and adopted their Thirty Third Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
26 August, 2013

4 Bhadrapada, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2012-13) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 02 July, 2013:—

SQ/USQ No. & Date	Ministry	Subject in Brief
1	2	3
(i) USQ No. 3640 dated 16.08.2010	Social Justice and Empowerment	Report by NCEBC
(ii) USQ No. 1855 dated 22.11.2010		National Commission for Economically Backward Classes
(iii) USQ No. 1628 dated 07.03.2011		National Commission for Economically Backward Classes
(iv) USQ No. 5232 dated 05.09.2011		National Commission for Backward Classes
(v) USQ No. 3450 dated 14.12.2011		Reservation to Weaker Sections of Upper Caste (Appendix-I)
USQ No. 771 dated 04.08.2011	Railways	Gaya Chatra Rail Link (Appendix-II)
USQ No. 2962 dated 18.08.2011	Railways	Rail Museum (Appendix-III)
USQ No. 3110 dated 19.08.2011	Power	Hydro Power Projects in North Eastern States (Appendix-IV)
USQ No. 4253 dated 29.08.2011	Shipping	Hostages by Pirates (Appendix-V)

1	2	3
USQ No. 1004 dated 28.11.2011	Social Justice and Empowerment	Inclusion of Castes in the list of SCs (Appendix-VI)
SQ No. 163 dated 02.12.2011	Power	Power Projects of NTPC (Appendix-VII)
USQ No. 3979 dated 19.12.2011	Social Justice and Empowerment	Inclusion of Castes in the list of SCs (Appendix-VIII)
USQ No. 4139 dated 19.12.2011	Defence	Rehabilitation Schemes for Ex- Servicemen (Appendix-IX)
SQ No. 75 dated 19.03.2011	Defence	Purchase Combat Aircraft (Appendix-X)
USQ No. 756 dated 19.03.2012	Social Justice and Empowerment	Inclusion of New Castes in SC list (Appendix-XI)
USQ No. 811 dated 19.03.2012	Road Transport and Highways	Amendment in Toll Tax Rules (Appendix-XII)
USQ No. 4424 dated 03.05.2012	Railways	Replacement of Coaches (Appendix-XIII)
USQ No. 6097 dated 14.05.2012	Road Transport and Highways	Driving Licence to Senior Citizens (Appendix-XIV)
USQ No. 6660 dated 16.05.2012	Planning	Inflation and Production Capacity (Appendix-XV)
USQ No. 372 dated 06.09.2012	Railways	Integrated Security System (Appendix-XVI)

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices-I to XVI.

4. The Minutes of the sittings of the Committee, whereunder the requests for dropping of the assurances, were considered, are given in Appendix-XVII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations of the Committee, as contained in Annexure to Appendix-XVII and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;
26 August, 2013
4 Bhadrapada, 1935 (Saka)

MANEKA SANJAY GANDHI
Chairperson,
Committee on Government Assurances.

APPENDIX I

(Vide Para 3 of the Report)

[i] Report by NCEBC

Subject: Request for dropping of assurances given in replies to:

- (i) Unstarred Question No. 3640 dated 16 August, 2010 regarding "Report By NCEBC" (Annexure-I).
- (ii) Unstarred Question No. 1855 dated 22 November, 2010 regarding "National Commission for Economically Backward Classes" (Annexure-II).
- (iii) Unstarred Question No. 1628 dated 07 March, 2011 regarding "National Commission for Economically Backward Classes" (Annexure-III).
- (iv) Unstarred Question No. 5232 dated 05 November, 2011 regarding "National Commission for Backward Classes" (Annexure-IV).
- (v) Unstarred Question No. 3450 dated 14 December, 2011 regarding "Reservation to weaker sections of upper castes" (Annexure-V).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Social Justice & Empowerment (Department of Social Justice & Empowerment) within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Social Justice & Empowerment *vide* O.M. No. 16011/5/2012-BC-II dated 14 December, 2012 have requested to drop the assurances on the following grounds:—

"That the issue of reservation and other issues relating to economically weaker sections of the society were considered by the Commission for Economically Backward Classes who submitted its Report to the Government on 22.07.2010, which is at present under consideration. It is submitted that it is a policy matter and such policy matter may take considerable time to arrive at a decision. Moreover, it is not certain as to what policy necessarily be formulated on the issue by the Government and therefore, it is requested that the reply to the Question may not be constructed as an 'Assurance' to the Parliament."

4. In view of the above, the Ministry, with the approval of Minister of Social Justice & Empowerment (Department of Social Justice & Empowerment), have requested to drop the above assurances.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 3640
ANSWERED ON 16.08.2010

Report by NCEBC

3640. SHRIMATI P. JAYA PRADA NAHATA:
SHRI GURUDAS DASGUPTA:
SHRI ASADUDDIN OWAISI:
SHRI DEVJI M. PATEL:
SHRI P. LINGAM:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Economically Backward Classes has recently submitted its report to the Government;

(b) if so, the details of recommendations of the Commission;

(c) whether the Commission has recommended for special treatment and reservation benefits for the poor among socially upper castes and has equated them to Other Backward Classes;

(d) if so, the details thereof;

(e) whether the Government proposes to amend the constitution to provide socially upper castes poor reservation in Government jobs, education, housing, health and social sector; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI D. NAPOLEON): (a) Yes, Sir.

(b) to (f) Recommendations of the Commission for Economically Backward Classes are under consideration.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 1855
ANSWERED ON 22.11.2010

National Commission for Economically Backward Classes

1855. SHRIJAYANT CHAUDHARY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Economically Backward Classes has recently submitted its report to the Government;

(b) if so, the details of recommendations of the Commission;

(c) whether the Commission has recommended for special treatment and reservation benefits for the poor among socially upper castes and has equated them to Other Backward Classes;

(d) if so, the details thereof;

(e) whether the Government proposes to amend the Constitution to provide socially upper castes poor reservation in Government jobs, education, housing, health and social sector; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Yes, sir.

(b) to (f) Recommendations of the Commission for Economically Backward Classes are under consideration of the Government.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 1628
ANSWERED ON 07.03.2011

National Commission for Economically Backward Classes

1628. SHRI JAYANT CHAUDHARY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the National Commission for Economically Backward Classes has recently submitted its report to the Government;

(b) if so, the details of the main recommendations of the Commission;

(c) whether the Commission has recommended for special treatment and reservation benefits for the poor among socially upper castes and has equated them to Other Backward Classes;

(d) if so, the details thereof;

(e) whether the Government proposes to amend the Constitution to provide reservation socially upper castes poor in Government jobs, education, housing, health and social sector; and

(f) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON): (a) Yes, Sir.

(b) to (f) Recommendations of the Commission for Economically Backward Classes are under consideration.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 5232
ANSWERED ON 05.09.2011

National Commission for Backward Classes

5232. SHRIMATI P. JAYA PRADA NAHATA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of action the Government has taken on the recommendations of National Commission for economically Backward Classes;

(b) whether the Government will bring legislation to provide reservation to social upper caste poor during the current year;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRID. NAPOLEON): (a) to (d) Recommendations of the Commission for Economically Backward Classes are under consideration.

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA UNSTARRED QUESTION NO. 3450
ANSWERED ON 14.12.2011

Reservation to Weaker Sections of Upper Castes

3450. DR. BALIRAM:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there is a demand for reservation to the weaker sections of upper castes and the minorities;
- (b) if so, the details thereof; and
- (c) the reaction of the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE. (SHRI V. NARAYANASAMY): (a) to (c) Yes Madam, demands for giving reservation in services to weaker sections amongst the upper castes and the minorities have been received. The matter is under consideration of the Central Government.

APPENDIX II

(Vide Para 3 of the Report)

[ii] Gaya-Chatra Rail Link

On 04 August, 2011 Shri Inder Singh Namdhari, M.P. addressed an Unstarred Question No. 771 to the Minister of Railways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011/W-2/ECR/PQL/2 dated 18.04.2013, have requested to drop the assurance on the following grounds:—

"That land acquisition is a long drawn process which may take years in complete acquisition of the requisite land. Even after a lapse of more than year and a half land is still to be acquired from the State Governments. Keeping in view the recent spurt of applications from land losers seeking employment as well as high compensation for the land to be acquired from them it is likely that land acquisition process may not be materialized in near future. This project had been included in Rail Budget 2008-09 for laying the proposed new line hoping that land would be acquired in time. But this could not be materialized. It is in the interest of Railways to complete the project as soon as land is available. In view of the above, there is no point in keeping the above assurance alive for indefinite time. Hence, Committee on Government Assurance (CGA) may be requested to drop the above assurance."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 771
ANSWERED ON 04.08.2011

Gaya-Chatra Rail Link

771. SHRI INDER SINGH NAMDHARI:

Will the Minister of RAILWAYS be pleased to state:

(a) the present Status on Gaya-Chatra railway link which was sanctioned during 2008-09; and

(b) the steps taken by the Railways for its expeditious completion?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA) (a) & (b): Final Location Survey has been completed. Land acquisition proposal for 37.672 acre of land in Chatra District has been submitted to State Government. Further work will be taken up after land is available.

APPENDIX III

(Vide Para 3 of the Report)

[iii] Rail Museum

On 18 August, 2011 Shri P. Viswanathan, M.P. addressed an Unstarred Question No. 2962 to the Minister of Railways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 30 June, 2012 to fulfil the assurance.

3. The Ministry of Railways *vide* O.M. No. 2011/Heritage/LSQ/1 dated 11 April, 2012 have requested to drop the assurance on the following grounds:—

"That the work at the museum sanctioned is progressing as per availability of resources (Annexure-I). The Committee on Government Assurances, Lok Sabha may, therefore, please consider dropping the assurance since the reply given to the question cannot have a time frame."

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 2962
ANSWERED ON 18.08.2011

Rail Museum

2962. SHRI P. VISWANATHAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways propose to set up another Rail Museum in the country;
- (b) if so, the details thereof along with the estimated cost of the project; and
- (c) the time by which it is likely to be set up?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Four Rail Museums have been sanctioned as per the details given below:—

1. Rabindra Rail Museum—Howrah sanctioned at an estimated cost of Rs. 12.20 crores.
 2. Regional Rail Museum—Lonawala sanctioned at an estimated cost of Rs. 11.63 crores.
 3. Rail Museum—Bolpur, West Bengal sanctioned at an estimated cost of Rs. 8.32 crores.
 4. Rail Museum—Tiruchirappalli sanctioned at an estimated cost of Rs. 93.10 lakh.
- (c) The work at these museums is under progress as per availability of resources.

Eastern Railway

Location	Sanction	Sanctioned Cost	2010-11		Exp.	2011-12		Total Exp.
			Outlay	Modified grant		Outlay	Modified grant	
Bolpur—Construction of Rail Museum	PB-615 2010-11	8,32,00	46,00	46,00	15,05	80,00	2,00,00	2,20,05
Howrah—Development of Rabindra Rail Museum in front of new station.	PB-654 2010-11	12,20,00	46,00	46,00	Nil	80,00	4,65	9,72

13

Central Railway

Location	Sanction	Sanctioned Cost	2009-10		Outlay	2010-11		2011-12	Total Exp.
			2008-09	2009-10		2010-11	2011-12		
Development of Regional Rail Museum—Lonawala, Maharashtra	PB-412 2008-09	11,63,00	5,00	30,00	5,00	5,00	1	1	Nil

Central Railway

Location	Sanction	Sanctioned Cost	Total Exp.

APPENDIX IV

(Vide Para 3 of the Report)

[iv] Hydro Power Projects in North-Eastern States

On 19 August, 2011 Shri Ramen Deka, MP addressed an Unstarred Question No. 3110 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Power *vide* O.M. No. 45/25/2011-H.1 dated 25 October, 2012 have requested to drop the assurance on the following grounds:—

"That all the projects are pending because of grant of environment and/or forest clearance. These statutory clearances are to be granted by Ministry of Environment and Forests after due process which is not likely to be completed in a definite time frame. However, this Ministry is making all efforts including frequent review with MoE&F for obtaining these clearances."

4. In view of the above, the Ministry, with the approval of Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA UNSTARRED QUESTION NO. 3110
ANSWERED ON 19.08.2011

Hydro Power Projects in North-Eastern States

3110. SHRI RAMEN DEKA:

Will the Minister of POWER be pleased to state:

(a) the details of hydro power projects sanctioned by the Government in North-Eastern States along with their present implementation status, project-wise, company-wise and State-wise;

(b) whether the environmental clearance was obtained for these projects;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether any power project is pending for want of environmental clearance in these States; and

(e) if so, the project-wise details thereof and the time by which these projects are likely to be sanctioned?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) to (c) Under the Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is required for setting up of hydro projects estimated to involve capital expenditure exceeding such sum as may be fixed from time to time, by notification by the Central Government. Presently, six hydroelectric projects duly concurred by CEA having an aggregate installed capacity of 2936 MW in North-Eastern States, are under execution. Environmental clearance has been accorded to all these projects. Details of these hydro projects, company-wise and State-wise, are enclosed at Annexure-I.

(d) and (e): Twelve hydroelectric projects in North-Eastern States having an installed capacity of 10036 MW which have been concurred by CEA are pending for want of environmental and/or forest clearance. Details of all these twelve hydro projects is enclosed at Annexure-II. Once the projects obtain all statutory and non-statutory clearances and achieve financial closure, they will be taken up for implementation.

ANNEXURE-I

Annexure Referred to in Reply to Parts (a) to (c) of Unstarred Question No. 3110 to be answered in the Lok Sabha on 19.08.2011.

Sl. No.	Name of Project	Sector	Implementing Agency	Implementation Status	Capacity (No.#MW)	Benefits (MW)	Date of Environment Clearance	Date of Approval
Meghalaya								
1.	Myntdu	State	MeSEB	Under Construction	2x42+1x42	126	26.09.2001	09.06.2003 (State)
2.	New Umtru	State	MeSEB	Under Construction	2x20	40	13.03.2006	12.01.2006 (State)
Arunachal Pradesh								
3.	Subansiri	Central	NHPC	Under Construction	8x250	2000	16.07.2003	09.09.2003 (CCEA)*
4.	Kameng	Central	NEEPCO	Under Construction	4x150	600	29.03.2001	02.12.2004 (CCEA)
5.	Pare	Central	NEEPCO	Under Construction	2x55	110	13.09.2006	04.12.2008 (CCEA)
Mizoram								
6.	Tuirial	Central	NEEPCO	Under Construction	2x30	60	14.06.1995	14.01.2011 (CCEA)
Total						2936		

Hydro Power Projects sanctioned in North-Eastern States—under construction

*CCEA-Cabinet Committee on Economic Affairs

ANNEXURE II

ANNEXURE REFERRED TO IN REPLY TO PARTS (D) TO (E) OF UNSTARRED QUESTION NO. 3110 TO BE ANSWERED IN THE LOK SABHA ON 19.08.2011

Sl. No.	Name of project/executing agency/I.C.	Date of CEA Concurrence	Status of Environment and Forest Clearance
1	2	3	4
Manipur			
1.	Tipaimukh (Central sector) NHPC, Govt. of Manipur, SJVNL/ 6x250=1500 MW	02.07.2003	Environment clearance was accorded on 24.10.2008. Forest clearance in respect of Mizoram State: The proposal is under process at Mizoram Govt. level. Forest clearance in respect of Manipur State: The proposal has been forwarded by Manipur State Forest Department to MoEF on 31.05.2011.
2.	Loktak D/s (Central sector) NHPC & Govt. of Manipur/2x33=66MW	15.11.2006	Environment clearance: Public hearing has been conducted successfully on 07.06.2011. Form-1 for Environment clearance has been submitted to MoEF on 18.07.2011. Forest clearance: In principle forest clearance accorded to the project by MoEF on 3.3.2011.
Arunachal Pradesh			
3.	Dibang (Central sector) NHPC 12x250=3000 MW	23.01.2008	Environment clearance: The matter has been taken up by NHPC with MoEF <i>vide</i> letter dated 02.02.2011 and with Hon'ble Chief Minister of Arunachal Pradesh <i>vide</i> letter dated 21.02.2011, for early conductance of Public Hearing. Forest clearance: The proposal is yet to be forwarded by Principal Chief Conservator of Forest (PCCF), Itanagar to MoEF.
4.	Demwe Lower (Private sector) ADPL/ 5x342+1x40=1750 MW	20.11.2009	Environment clearance: 12.2.2010 Forest clearance: Under process at MoEF. Forest Advisory Committee (FAC) considered proposal on 7.5.2010 and 20.5.2010 and recommended for forest clearance. Forest clearance is awaited.
5.	Dibbin (Private sector)	04.12.2009	Environment clearance: Environment Impact Assessment (EIA)/Environment Management Plan (EMP) (draft reports) submitted to Arunachal Pradesh State Pollution Control Board (APSPCB) on 5.8.2009. Public hearing held on 30th July, 2010. Environment Appraisal Committee (EAC) recommended for Environment Committee (EC) during March, 2011.

1	2	3	4
	KSK Dibbin HPPL/ 2x60=120MW		Forest clearance: Under process at State Govt. level. Revised application for diversion of forest land submitted to Nodal Officer, Govt. of Arunachal Pradesh on 8.3.2011. District Forest Officer (DFO) has completed the process and submitted the proposal to Chief Conservator of forest, Banderdewa on 21.06.2011 for further processing
Hydro Electric Projects (North Eastern Region) accorded concurrence by CEA and awaiting Environment and/or Forest clearance.			
6.	Lower Siang (Private sector) JAPL 9x300=2700MW	16.02.2010	Environment clearances: Earlier Terms of Reference (ToR) was approved for 2025 MW by MoEF. MoEF on 03.08.10 accorded approval for revised ToR for Installed Capacity (IC) of 2700 MW. The additional studies have been carried out and draft report submitted to State Pollution Control Board for arranging Public Hearing. Forest Clearance: The revised proposal for forest land diversion was submitted to Nodal officer of State Government in Feb. 2010, who has forwarded the case to three DFOs for site verification and report submission. All three DFOs have submitted their report to Conservator of Forest who has forwarded the same to Nodal Officer, Itangar.
7	Nyamjang Chhu (Private sector) BEL 6x130=780 MW	24.03.2011	Environment clearance: Pending with Developer, Public hearing held in Feb. 2011. Considered by EAC during March 2011 for EC. Replies to observations being submitted by Developer. Forest Clearance: Not required since no forest land is involved.
8.	Nafra (Private sector) SNPCPL 2x60=120 MW	11.02.2011	Environment clearance: Accorded on 17.1.2011, Forest Clearance: Proposal for diversion of 78.45 Ha. forest land was forwarded to Principal Chief Conservator of Forest, Itanagar on 9.09.2010 by Chief Conservator of Forest, Banderdewa. The case for forest clearance was submitted to MoEF in Feb., 2011. The proposal was placed before Forest Advisory Committee (FAC) on 30th & 31st May, 2011 wherein some information was sought. FAC has recommended the proposal for diversion of forest land.
Total—10036 MW			

APPENDIX V

(Vide Para 3 of the Report)

[v] Hostages of Pirates

On 29 August, 2011, Shri Hamdulla Sayeed, M.Ps., addressed a Unstarred Question No. 4253 to the Minister of Shipping. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 02 September, 2012 to implement the assurance.

3. The Ministry of Shipping *vide* O.M. No. H-11016/11/2011-MT dated 27 August, 2012 have requested to drop the assurance on the following grounds:—

"That intention of the Hon'ble Minister of Shipping to give about reply was to inform status position of the case to House of the Lok Sabha and not made any promise which should be treated as assurance. It is further informed that the steps taken by the Government for the safety and release of the hostages are ongoing and continuing process."

4. In view of the above, the Ministry, with the approval of the Minister of Shipping, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA UNSTARRED QUESTION NO. 4253
ANSWERED ON 29.08.2011

Hostgages by Pirates

4253. MUHAMMED HAMDULLA A.B. SAYEED:

Will the Minister of SHIPPING be pleased to state:

- (a) the total number of Indians taken hostage particularly from Lakshadweep in 2010 and 2011 by the pirates and are still not released; and
- (b) the steps taken by the Government for their safety and release?

ANSWER

THE MINISTER OF THE STATE IN THE MINISTRY OF SHIPPING (SHRI G.K. VASAN) (a): 333 Indians were taken hostage in 2010 and 2011. Of these 63 Indians are still not released by pirates. As per information available none of Indians taken hostage by pirates are from Lakshadweep.

(b) Following initiatives have been taken by Government to safeguard and to release the hostage:

- (i) An inter-Ministerial Group of Officers (IMGOs) has been set up to deal with hostage situation arising out of the hijacking of merchant vessels with Indian crew on board.
- (ii) The owners and flag administration of the hijacked vessels have been contacted through Indian Missions abroad to ensure that they take suitable steps for the safety and early release of the hostages.

APPENDIX VI

(Vide Para 3 of the Report)

[vi] Inclusion of castes in the list of SCs

On 28 November, 2011, Dr. Raghuvansh Prasad Singh, M.P., addressed an Unstarred Question No. 1004 to the Minister of Social Justice and Empowerment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/12/2011-SCD (R.L. Cell) dated 12 July, 2012 have requested to drop the assurance on the following grounds:—

"That this Ministry in reply to USQ 1004 for 28.11.2011 did not give an assurance. In fact the reply stated the factual position obtaining at that point of time with regard to action taken/proposed to be taken by the Government on proposal received from the Government of Bihar for inclusion of Tanti (Tatwa) caste in the list of Scheduled Castes of that State.

The Government of India had laid down Modalities in June 1999, as subsequently amended in June 2002 for considering modifications in the lists of Scheduled Castes and Scheduled Tribes, which involve the following steps:—

- i. The complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by the concerned State Government/Union Territory Administration.
- ii. The proposal is then referred to the Registrar General of Indian (RGI), for seeking comments.
- iii. The proposal once not agreed to by the RGI, is referred back to the concerned State Government/Union Territory Administration, for seeking further justification of their proposal, in the light of the comments of the RGI.
- iv. The proposal is received back from concerned State Government/Union Territory Administration, with further justifications, is again referred to the RGI for consideration.
- v. If the proposal is not agreed to by the RGI second time, it is rejected with approval of Minister for Social Justice & Empowerment.
- vi. The proposal agreed to by the RGI, is referred to the National Commission for Scheduled Castes (NCSCs), for seeking comments.
- vii. The proposal not agreed to either by the RGI or NCSC is rejected with approval of Minister for Social Justice & Empowerment.
- viii. Such proposals, which have been agreed to by the RGI and the NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament under Article 341(2) of the Constitution of India.

The Government of Bihar *vide* their letter dated 05.08.2011 furnished ethnographic details in respect of their proposal to include Tanti (Tatwa) community in the list of Scheduled Caste of that State. As per aforesaid Modalities Para 2(ii) the same has been forwarded to the RGI on 19.09.2011 for comments. As such factual position was stated in answer to part (d) of the Question, which may not be construed as an emphatic assurances by the Government.

4. In view of the above, the Ministry, with the approval of the Minister of State for Social Justice and Empowerment, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 1004
ANSWERED ON 28.11.2011

Inclusion of cases in the list of SCs

1004. DR. RAGHUVANSH PRASAD SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government has received a proposal from the Government of Bihar regarding inclusion of Mallah, Nonia, Tatwa, Tanti Pal (Garedia), Kumhar, Turha etc. castes into the list of Scheduled Castes;

(b) if so, whether the Government has conducted any study in respect of ethnography of these castes;

(c) if so, whether the socio-economic condition of these castes make them fit to include them into the list of Scheduled Castes; and

(d) if so, the details of action taken/proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON) (a) Government of Bihar has recommended inclusion of Tanti (Tatwa) caste in the list of Scheduled Castes (SCs) in relation to Bihar.

No proposal has, however, been received from it, for inclusion of Mallah, Nonia, Tanti (Garedia), Kumhar and Turha castes in the list of Scheduled Castes in the State.

(b) & (c) The State Government has furnished the ethnographic details of Tanti (Tatwa) caste, with the recommendation to include it in the list of Scheduled Caste in relation to Bihar.

(d) In accordance with the approved modalities, this Ministry has referred the proposal to include Tanti (Tatwa) caste in the list SCs in relation to Bihar, to the Registrar General of India.

APPENDIX VII

(Vide Para 3 of the Report)

[vii] Power Projects of NTPC

On 02 December, 2011, S/Shri Ashok Kumar Rawat and Surender Singh Nagar, M.Ps, addressed a Starred Question No. 163 to the Minister of Power. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 02 September, 2012 to implement the assurance.

3. The Ministry of Power *vide* O.M. No. 9/97/2011-Th.II dated 27 September, 2012 have requested to drop the assurance on the following grounds:—

"That it is evident from the reply given to the above mentioned question that these are the continuous processes therefore the status given for various projects may not be construed as an assurance. These assurances can't be fulfilled in near future. Under these circumstances it is not feasible to fulfill the assurance in a time-bound manner."

4. In view of the above, the Ministry with the approval of the Minister of State for Power, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA STARRED QUESTION NO. 163
ANSWERED ON 02.12.2011

Power Projects of NTPC

*163. SHRI ASHOK KUMAR RAWAT:
SHRI SURENDRA SINGH NAGAR:

Will the Minister of Power be pleased to state:

(a) the details of the operational/commissioned power projects of the National Thermal Power Corporation Limited (NTPC) in the country, State/UT-wise;

(b) the details of the power projects of the NTPC to be commissioned in the year 2011-12 along with the quantum of power likely to be provided to various States in the country, State/UT-wise;

(c) whether NTPC proposes to set up new power projects in the near future in various parts of the country; and

(d) if so, the State/UT-wise details thereof along with the zero date of the projects, present status of procurement of machineries and the likely date of commissioning and generation of power from these power projects?

ANSWER

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE) (a) to (d): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of Starred Question No. 163 to be answered in the Lok Sabha on 02.12.2011 regarding power projects of NTPC.

(a) The details of the commissioned power projects of NTPC Limited in the country, State/UT-wise are given at Annex.-I.

(b) The details of power projects of the NTPC targeted for commissioning in the year 2011-12 as per MoU of NTPC are as follows:—

Name of the Project	Commissioning Schedule	Capacity (in MW)
(i) Sipat (U2)/Chhattisgarh	08/11	660
(ii) Jhajjar (U2)/Haryana	11/11	500
(iii) Vallur (U1)/Tamil Nadu	11/11	500
(iv) Simhadri-II (U4)/Andhra Pradesh	12/11	500
(v) Vallur (U-2)/Tamil Nadu	02/12	500
(vi) Sipat (U3)/Chhattisgarh	07.03.2012	660
(vii) Mouda (Maharashtra)/ Vindhyachal (M.P.)/Rihand (U.P.)	07.03.2012	500
(viii) Jhajjar (U3)	07.03.2012	500
Total		4320

During 2011-12, NTPC has commissioned two projects namely Indira Gandhi STPP, Jhajjar Unit 2 (500 MW) and Sipat Unit 1 (660 MW) till date.

The quantum of power likely to be provided to various States/UTs in the country from the proposed projects of NTPC during 2011-12 is given at Annex. II.

(c): Yes, Madam.

(d): Targets for 12th Plan are yet to be finalized. The details of 14 Nos. power plants having capacity of 9768 MW which are under constructions are at Annex.-III. NTPC has called/received bids for 18356 MW for which details are given at Annex.-IV. Further, Feasibility Report (FR)/Detailed Project Report (DPR) for 14796 MW is approved as per details at Annex.-V.

The zero date for NTPC projects are reckoned from the date of investment approvals, which are subject to various statutory clearances/approvals, inputs like land, fuel, water etc. tie up and finalization of contracts for various packages.

ANNEXURE I

ANNEXURE REFERRED TO IN PART (A) OF THE STATEMENT LAID IN REPLY
TO STARRED QUESTION NO. 163 TO BE ANSWERED IN THE LOK SABHA
ON 02.12.2011 REGARDING POWER PROJECTS OF NTPC

Details of Commissioned Power Projects

S.No.	Project	State/UT	Capacity (MW)
I. Coal Based Power Projects (NTPC)			
1.	Simhadri-I & II	AP	1500
2.	Ramagundam-I, II & III	AP	2600
3.	Kahalgaon-I & II (Ph. I & II)	Bihar	2340
4.	Korba-I, II & III	Chhattisgarh	2600
5.	Sipat-I & II	Chhattisgarh	1660
6.	Badarpur	Delhi	705
7.	Vindhyachal-I, II & III	MP	3260
8.	Talcher-I & II	Orissa	3000
9.	Talcher TPS	Orissa	460
10.	Singrauli-I & II	UP	2000
11.	Rihand-I & II	UP	2000
12.	NCTPP Dadri-I & II	UP	1820
13.	Unchahar-I, II & III	UP	1050
14.	Tanda TPS	UP	440
15.	Farakka-I, II & III	WB	2100
	Sub Total-I (Coal)		27535
II. Combined Cycle Power Projects (Gas/Liquid Fuel) (NTPC)			
1.	Jhanor-Gandhar-I	Gujarat	648
2.	Kawas-I	Gujarat	645
3.	Faridabad	Haryana	430
4.	RGCCPP-I, Kayamkulam	Kerala	350
5.	Anta	Rajasthan	413
6.	Auraiya	UP	652
7.	Dadri	UP	817
	Sub Total-II (Gas)		3955
III. Joint Venture (JV) Projects			
1.	Kanti-I, (Coal based)	Bihar	110
2.	Bhilai (Coal based)	Chhattisgarh	574
3.	IGSTPP Jhajjar (Coal based)	Haryana	1000
4.	Ratnagiri incl. BI #1 (Gas based)	Maharashtra	1940
5.	Rourkela (Coal based)	Orissa	120
6.	Durgapur (Coal based)	West Bengal	120
	Sub Total-III (JV)		3864
	Grand Total (Present Installed Capacity of NTPC Including JVs)		35354

ANNEXURE II

ANNEXURE REFERRED TO IN PART (B) OF THE STATEMENT LAID IN REPLY
TO STARRED QUESTION NO. 163 TO BE ANSWERED IN THE LOK SABHA
ON 02.12.2011 REGARDING POWER PROJECTS OF NTPC

**Details of allocation of Power from the proposed projects of 2011-12 (For which MoU
has been signed)**

1. Sipat-I (2 units of 660 MW)

Beneficiaries	Allocation in MW
Madhya Pradesh	188
Chhattisgarh	208
Maharashtra	340
Gujarat	360
Goa	14
Daman & Diu	6
Dadra & Nagar Haveli	6
Unallocated Quota	198
Total	1320

2. IGSTPP, Jhajjar (two units of 500 MW)

Beneficiaries	Allocation in MW
Delhi	462
Haryana	462
Unallocated Quota	76
Total	1000

3. Simhadri-II (one unit of 500 MW)

Beneficiaries	Allocation in MW
Karnataka	88
Tamil Nadu	99
Kerala	41
Puducherry	5
Andhra Pradesh	192
Unallocated Quota	75
Total	500

4. Vallur-I (two units of 500 MW) (JV with TNEB)

Beneficiaries	Allocation in MW
Karnataka	74
Tamil Nadu	694
Kerala	34
Puducherry	4
Andhra Pradesh	120
Unallocated Quota	74
Total	1000

5. Mauda-I (one unit of 500 MW)

Beneficiaries	Allocation in MW
Madhya Pradesh	78.0
Chhattisgarh	31.5
Maharashtra	185.0
Gujarat	120.0
Goa	5.5
Daman & Diu	2.0
Dadra & Nagar Haveli	3.0
Unallocated Quota	75.0
Total	500.0

Details of allocation of Power from the other projects envisaged in 2011-12**6. Rihand III (one unit of 500 MW)**

Beneficiaries	Allocation in MW
Uttar Pradesh	160
Uttarakhand	20
Rajasthan	57
Delhi	66
Punjab	41
Himachal Pradesh	17
Haryana	28
Chandigarh	3
Jammu & Kashmir	33
Unallocated Quota	75
Total	500

7. Vindhyachal-IV (one unit of 500 MW)

Beneficiaries	Allocation in MW
Madhya Pradesh	128
Chhattisgarh	31
Maharashtra	135
Gujarat	120
Goa	6
Daman & Diu	2
Dadra & Nagar Haveli	3
Unallocated Quota	75
Total:	500

ANNEXURE III

ANNEXURE REFERRED TO IN PART (D) OF THE STATEMENT LAID IN REPLY
TO STARRED QUESTION NO. 163 TO BE ANSWERED IN THE LOK SABHA
ON 02.12.2011 REGARDING POWER PROJECTS OF NTPC

Detailed Status of NTPC's Under Construction Projects (12th Plan)

Sl. No	State	Name of the Project	Capacity (MW) under construction	Investment approval date (zero date)	Main plant award date	Scheduled date of comm. (full load)	Current Status as on 18.11.2011
1	2	3	4	5	6	7	8
1.	Assam	Bongaigaon	750 (3x250)	30.01.2008	05.2.2008	U#1: 01/11 U#2: 05/11 U#3: 09/11	<ul style="list-style-type: none"> • U-1: Erection & commissioning activities for achieving Boiler light up are in progress. * U-2: Erection activities for Boiler Hydro Test are in Progress. * U-3: Civil work for Boiler foundations in progress.
2.	Bihar	Barh.-I	1980 (3x660)	21.2.2005	14.3.2005	U#1: 09/13 U#2: 04/14 U#3: 10/14 (Original Sch. 2010-11, Revised sch. tied up with M/s TPE & Power Machines, Russia, after settlement of Disputes)	<ul style="list-style-type: none"> * U#1: Erection activities for Boiler Hydro Test are in progress. * U-2: Erection activities for Boiler Hydro Test are in progress. * U-3: Boiler foundation work in progress.
3.	Bihar	Barh.-II	1320 (2x660)	29.2.2008	Steam Generator 31.3.2008 Turbine Generator 14.10.2008	U#4: 12/12 U#5: 10/13	<ul style="list-style-type: none"> * U-4 Erection activities for Boiler Hydro Test are in progress. * U-5: Erection activities for Boiler Hydro Test are in progress.
4.	Bihar	Nabinagar TPP-JV with Railways	1000 (4x250)	15.2.2007	22.1.2008	U#1: 12/10 U#2: 06/11 U#3: 12/11 U#4: 06/12	<ul style="list-style-type: none"> * U-1: Erection activities for Boiler Hydro Test are in progress. * U-2: Activities for starting Boiler erection are in progress. * U-3: Boiler foundation work in progress. * U-4: Boiler foundation work in progress.
5.	Bihar	Muzaffarpur Exp.-JV with BSEB	390 (2x195)	JV Board 06.3.2010 NTPC Board 21.4.2010	12.3.2010	U#3: 10/12 U#4: 01/13	<ul style="list-style-type: none"> * U-1: Erection activities for Boiler Hydro Test are in progress. * U-2: Boiler foundation work in progress.

1	2	3	4	5	6	7	8
6.	H.P.	Kol Dam HEP	800 (4x200)	28.10.2002	12.12.2003	U#1: 11/08 U#2: 01/09 U#3: 03/09 U#4: 04/09	* Dam filling in progress Dam level (Average) reached upto EL. 598.69 out of total Dam height of upto 648m. * Spillway & Power intake concreting -3.86 Lm ³ completed out of total 5.44 Lm ³ * U#1, 2, 3 & 4 Turbine box up completed. * Commissioning of Inlet Gates for Diversion Tunnels done. * Draft tube gates assembly completed. Power intake gates erection in progress.
7.	Haryana	Indira Gandhi STPP, Jhajjar JV with HPGCL & IPGCL	500 (1x500) (Out of 3 units, U#1 & 2 already commissioned)	05.07.2007	Steam Generator 06.7.2007 Turbine Generator 16.7.2007	U#3: 12/11	* Erection & commissioning activities for achieving Boiler light up are in progress.
8.	Maharashtra	Mauda-I	1000 (2x500)	26.11.2007	28.11.2008	U#1: 04/12 U#2: 10/12	* U#1: Erection activities for achieving Boiler light up are in progress. * U-2: Erection activities for Boiler Hydro Test are in progress.
9.	M.P.	Vindhya-chal-IV	1000 (2x500)	13.1.2009	Steam Generator 28.01.2009 Turbine Generator 28.2.2009	U#11: 06/12 U#12: 12/12	* U-11: Erection activities for achieving Boiler light up are in progress.
10.	Tamil Nadu	Vallur-I JV with TNEB	1000 (2x500)	14.7.2007	13.8.2007	U#1: 01/11 U#2: 07/11	* U-1: Erection & commissioning activities for achieving Synchronization are in progress. * U-2: Erection & commissioning activities for achieving Boiler light up are in progress.
11.	Tamil Nadu	Vallur-St-I Phase-II JV with TNEB	500 (1x500)	19.5.2009	28.7.2009	U#3: 11/12	* Erection activities for Boiler Hydro Tests are in progress.
12.	Uttarakhand	Tapovan Vishnugad HEP	520 (4x130)	16.11.2006	28.11.2006	U#1: 09/12 U#2: 11/12 U#3: 01/13 U#4: 03/13	* HRT excavation works in progress. 6748 mtrs/12087 mtrs completed.
13.	U.P.	Rihand-III	1000 (2x500)	24.01.2009	Steam Generator 28.01.2009 Turbine Generator 17.02.2009	U#5: 06/12 U#6: 12/12	* U-5: Erection activities for achieving Boiler light up are in progress. * U-6: Erection activities for Boiler Hydro Test are in progress.

1	2	3	4	5	6	7	8
14.	U.P.	Singrauli Small Hydro Electric Project	8 (2x4)	14.03.2011	31.03.2011	U#1: 02/13 U#2: 03/13	* Excavation works for Diversion channel & spillway in progress.
TOTAL :			9768				

Note: *Best Effort Targets.

ANNEXURE IV

ANNEXURE REFERRED TO IN PART (D) OF THE STATEMENT LAID IN REPLY
TO STARRED QUESTION NO. 163 TO BE ANSWERED IN THE LOK SABHA
ON 02.12.2011 REGARDING POWER PROJECTS OF NTPC

Detailed Status of NTPC's New Projects

Sl. No.	Project/ State	Capacity (MW)	Estimated Cost (Rs. in crs./ Base Date)	Status
1	2	3	4	5
New Projects for which Bids received/invited				
1.	Meja-JV with U.P./Uttar Pradesh	1320	9276.90 (III/08)	<ul style="list-style-type: none"> * Joint Venture Company Meja Urja Nigam Private Limited (MUNPL) formed on 2.4.2008. * Land & Water available. * FR approved by JV Board. * All clearances available including MoEF clearance. * Coal linkage available. * Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.2009. LoI for TG placed on 27.01.2011. Re-tendering of SG package done, Price Bid OBD after SC decision. Hearing dates being pursued with SC.
2.	Solapur/ Maharashtra	1320	10508.95 (IV/08)	<ul style="list-style-type: none"> * Land & water confirmation available. * All clearances available including MoEF clearance. * Coal linkage available. * Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.2009. LoI for TG package placed on 25.01.2011. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.
3.	Nabinagar STPP-JV with BSEB/ Bihar	1980	12964.60 (I/09)	<ul style="list-style-type: none"> * JV Board has approved the Feasibility Report of the project on 01.07.2009. * In principle clearance for Land & Water available. Land acquisition under process. However, villagers demanding higher compensation for Private land & compensation for GMK land. Verification of GMK land in progress. Payments of land compensation started. * All clearances available including MoEF clearance. * Coal linkage available.

1	2	3	4	5
				<ul style="list-style-type: none"> * Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.2009. LoI placed in July 11. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.
4.	Mauda-II/ Maharashtra	1320	8189.53 (IV/09)	<ul style="list-style-type: none"> * Critical land available. Acquisition of additional land for ash dyke under progress. Water is envisaged to be met from existing allocation. * All clearances available including MoEF. * Coal linkage available. * Project under Bulk Tendering for 660 MW units. NIT for Main Plant Equipment issued on 16.10.2009. LoI for TG placed on 25.01.11. Re-tendering of SG package done. Price Bid OBD after SC decision. Hearing dates being pursued with SC.
5.	Kudgi-I/ Karnataka	2400	16910.53 (III/09)	<ul style="list-style-type: none"> * MoU signed on 12.02.2009 amongst NTPC, GoK & PCKL for implementing the project. * In-principle confirmation of land and water available from State Government. * Land acquisition under progress. Compensation disbursement for priority land in process. * FR approved by NTPC Board on 26.11.2009. * Coal linkage, recommended by MoP. MoC in-principle approved allocation of coal block for the project. * Major clearances available except for Environment Clearance. SPCB Public hearing held on 25.03.2010. MoEF application submitted and project considered by EAC on 15.11.2011, MoMs (Minutes of the Meeting) awaited. * Project envisaged under Bulk Tendering of 300 MW Units. NIT issued on 04.02.2011. Bids under evaluation.
6.	Darlipalli-I/ Odisha	1600	11396.95 (11/2010)	<ul style="list-style-type: none"> * Land acquisition in process. Application submitted on 30/31.07.2010. Sec. 4 notification published. * Forest land involved for which clearance under approval at State Government. * In principle clearance for water received from GoO (Govt. of Odisha) on 06.01.2010. * Coal requirement to be met from Dulanga and Pakri-Barwadih Captive coal mine of NTPC.

1	2	3	4	5
				<ul style="list-style-type: none"> * FR approved by NTPC Board on 27.09.10. * SPCB Public hearing done. Minutes received on 30.05.11. MoEF application submitted and project considered by EAC on 15.11.11, MoMs awaited. * Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under a evaluation.
7.	Gajmara-I/ Odisha	1600	11236.47 (II/2010)	<ul style="list-style-type: none"> * Land & water confirmation from State Government available. * Land application submitted in July, 2010. Sec.5 (A) done for Main Plant land. * Forest land involved for which clearance under approval at State Government. * Coal linkage, recommended by MoP. MoC in-principle approved allocation of coal block for the project. * FR approved by NTPC Board on 27.09.10. * SPCB Public Hearing done on 25.05.11. MoEF application submitted and project considered by EAC on 14.11.11, MoMs awaited. * Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under evaluation.
8.	Lara-I/ Chhattisgarh	1600	11741.72 (II/2010)	<ul style="list-style-type: none"> * MoU: Signed on 12.07.09 for setting up of 4000 MW project and setting up of IIIT. * FR: Approved on 07.12.10. * Land & Water confirmation available. Land application submitted on 07.02.11. * Forest land involved for which clearance under approval at State Government. * NOC from AAI available. * Coal requirement to be met from Talaipalli and Pakri-Barwadih Coal Blocks of NTPC. * SPCB public hearing application submitted on 14.03.11. * Project envisaged under Bulk Tendering of 800 MW Units. NIT issued on 04.02.11. Bids under evaluation.
9.	Tanda-II/ Uttar Pradesh	1320	7742.96 (I/08)	<ul style="list-style-type: none"> * In principle clearance for Land & Water available. * Additional Land acquisition (about 800 acres) under process. Compensation rates to be finalized by State Government. * Board has approved the Feasibility Report of the project.

1	2	3	4	5
				<ul style="list-style-type: none"> * Coal from NTPC mine (Kerandari and Chatti Bariatu). However, MoC has deallocated these mines, restoration of mines to NTPC taken up with MoC. * All major clearances including MoEF Clearance (13.04.11) received. * NIT for Main Plant issued on 22.03.11, OBD to be done after availability of land assurance by State Government.
10.	Unchahar-IV/ Uttar Pradesh	500	3300.25 (IV/2010)	<ul style="list-style-type: none"> * To be accommodated within the existing land. * Water requirement to be met from existing commitments. * Clearance & Approvals: SPCB Public Hearing held on 26.04.11. AAI clearance received. * FR approved. * Coal linkage: Applied on 20.04.10 and recommended by MoP. MoC in-principle approved allocation of coal block for the project. Block yet to be identified. * Main Plant Award: EPC bid documents given to NTPC BHEL JV (in place of Singrauli-III) on 27.12.10 and bid received on 29.12.10. Under evaluation.
11.	Vindhyachal-V/ Madhya Pradesh	500	3221.85 (II/09)	<ul style="list-style-type: none"> * Land and Water available. * FR approved by NTPC Board on 26.11.09. * SPCB Public Hearing held on 19.01.11. MoEF application submitted and project considered by EAC on 14.11.11, MoMs (Minutes of the Meeting) awaited. * Coal linkage applied (18.11.08) and is awaited. * Main Plant NIT issued and OBD done for SG & TG Packages 06.09.11 & 09.09.11 respectively and are under evaluation/ negotiation.
12.	Kawas CCPP Stage-II/ Gujarat	1300 nominal capacity (2 modules of 650)	5215.51 (II/10)	<ul style="list-style-type: none"> * All the clearances including MoEF's Environmental clearance for both the projects received (under revalidation) and PPAs also signed. * Revised FR: Approved by Project Subcommittee of NTPC Board on 06.07.10.
13.	Jhanor Gandhar CCPP Stage-II/ Gujarat	1300 nominal capacity (2 modules of 650)	5059.73 (II/10)	<ul style="list-style-type: none"> * Based on International Competitive Bidding (ICB) process, Letter of intent for gas supply issued to RIL on 16.6.2004 and accepted by them on 15.7.04. RIL to sign GSPA. However RIL has sought changes in important terms which are not acceptable to NTPC. NTPC has taken legal course. Matter sub-judice. GSPA is yet to be signed.

1	2	3	4	5
				<ul style="list-style-type: none"> * NTPC requested MoP for taking up with MoP&NG for allocation of 12 MMSCMD gas to NTPC, subject to the outcome of the pending suit in the Bombay High Court. * NIT issued for Kawas on 14.04.11 and for Gandhar on 15.04.11. OBD to be done after domestic gas linkage.
14.	Lata Tapovan @ HEPP/ Uttarakhand	171	792.02 (IV/05)	<ul style="list-style-type: none"> * Project allocated to NTPC Hydro Ltd.(NHL). * Various clearances including environmental clearance from MoEF, Forest clearance and CEA's Techno-Economic Clearance available. * Land available. * EPC contract: Civil & Hydro Mech. Pkg. re-tendered on 09.10.10 due to poor response and high quoted price. OBD is scheduled on 30.11.11. For EM Works: NIT done on 24.06.09. Pre-bid clearance held on 12.08.09. Bid opening is scheduled on 06.01.12.
15.	Guledagudda wind Energy Project/ Karnataka	100	566.76 (I/10)	<ul style="list-style-type: none"> * MoU signed on 12.01.09 between NTPC & KPCL for development of about 500 MW Wind Energy Projects by NTPC Ltd. * DPR for Guledagudda Wind Energy Project approved. * AAI clearance received on 07.07.10 and Forest Clearance included in the scope of bidder. * NIT issued on 18.02.11. OBD extended to 23.11.11. * PPA for Guledagudda wind energy project signed with PCKL on 29.06.11.
16.	Anta Solar Thermal Power Project/ Rajasthan	15	327.36	<ul style="list-style-type: none"> * DPR approved by Project Sub-Committee in Dec.'09. * Project being taken up with KfW assistance. * LOA placed to M/s Evonik Engg. Services, Germany on 13.08.10. Bid Documents submitted to KfW for clearance. NIT issued on 10.5.11. OBD for Techno-commercial held on 30.8.11. * Consent for establishment received from SPCB on 30.07.10. * PPA: Bundling of 105 MW unallocated cheaper power from coal projects with power generated by Solar projects approved by MoP. PPA signing being pursued.
17.	Solar PV Project/A&N	5		<ul style="list-style-type: none"> * DPR approved on 28.02.11. * 12.8 Ha of land (7.8 Ha of Revenue and 5 Ha of CARI land) in principle allotted by SE (Electricity) A&N to NTPC <i>vide</i> letter dated 31.01.2011.

1	2	3	4	5
				<ul style="list-style-type: none"> * ATC clearance received <i>vide</i> letter dated 18.8.10. * NIT issued on 05.04.11 & bids opened on 22.06.11, evaluation report approved. * PPA signed.
18.	Solar PV Project Dadri/ U.P.	5	84.54 (I/10)	<ul style="list-style-type: none"> * Feasibility Report for the Project approved on 16.01.10. * NIT earlier issued on 27.07.10. Annulment of the same approved. NIT issued on 03.09.11. OBD done on 02.11.11. * PPA signed with Gridco on 26.04.11.
TOTAL:		18356		

ANNEXURE V

ANNEXURE REFERRED TO IN PART (D) OF THE STATEMENT LAID IN REPLY
TO STARRED QUESTION NO. 163 TO BE ANSWERED IN THE LOK SABHA
ON 02.12.2011 REGARDING POWER PROJECTS OF NTPC.

Project for which FRs/DPRs have already been approved

Sl. No.	Project/ State	Capacity (MW)	Estimated Cost (Rs. in crs./ Base Date)	Status
1	2	3	4	5
1.	Barethi/ Madhya Pradesh	3960	25515.21 (IV/2010)	<ul style="list-style-type: none"> * MoU signed for setting up of 3960 MW project between NTPC, GoMP and MP Power Trading Company Limited on 22nd Oct., 2010. * Land and water confirmation available. Application for land acquisition submitted on 31.01.11. Sec. 4 published on 15.07.11. * Intake water location and storage under discussion with State Government WRD(Water Resources Department) requested (21.05.11) to take up construction of barrage/weir on deposit work basis under discussion. * FR approved 07.12.10. * TOR for EIA Study approved by MoEF on 09.09.2010. Public hearing done on 26.04.11. Applied for CWC on 12.04.10. SPCB Public Hearing conducted on 17.06.11. Applied for MoEF clearance on 18.10.11. * Site studies and clearances in progress. * Coal linkage: applied on 21.04.10 and recommended by MoP to MoC. MoC in-principle approved allocation of coal block for the project.
2.	Gidderbaha/ Punjab	2640	17775.96 (III/2010)	<ul style="list-style-type: none"> * MoU signed between NTPC, Power Department, Government of Punjab and Punjab State Power Corporation Ltd. (PSPCL) on 7th October, 2010. * FR: Approved on 07.12.10. * Land & Water confirmation available. Section 5 notification for land issued on 03.02.11. Section 11 notification (Land compensation award) under approval of Competent Authority of Government of Punjab (GoP). * SPCB Public Hearing done on 20.04.11. * Coal Linkage: Already applied by GoP(Punjab). Application for transfer of linkage in the name of NTPC submitted to MoC on 29.11.10. Hon'ble MoP took up matter with Hon'ble MoC <i>vide</i> letter dt. 22.03.11 for urgent processing on file.

1	2	3	4	5
3.	Khargone/ Madhya Pradesh	1320	9181 (II/2011)	<ul style="list-style-type: none"> * Land and water confirmation available. * Sec.-4 done on 10.5.11. Land acquisition in progress. * FR approved by NTPC Board on 02.09.11. * Coal linkage applied on 06.05.2010. * TOR for EIA Study approved on 09.12.10. Study in progress.
4.	Singrauli-III/ Uttar Pradesh	500	3467.46 (III/09)	<ul style="list-style-type: none"> * Land and Water available. * SPCB Public hearing application submitted to UPPCB on 01.07.10 and to MPPCB on 24.07.10. Moratorium for Critically Polluted area lifted. Public Hearing by UPPCB held on 22.09.11. * Coal linkage applied (18.11.08) and is awaited. * NTPC Board earlier accorded approval (24.10.08) for assigning contract to NTPC-BHEL Power Project Pvt. Ltd. (NBPPL) on turnkey basis. However the same was not pursued further in view of Singrauli area notified as critically polluted area. Placing of order being expedited.
5.	Talcher TPP- Exp./Odisha	1320	7698.465 (III/10)	<ul style="list-style-type: none"> * FR: Approved on 12.11.10. * Land available, however relocation of facilities to be taken up. * Water from earlier commitments. * Clearance & Approvals: SPCB public hearing held on 29.06.11. (Moratorium for Critically Polluted area lifted.) * Coal linkage: Applied on 18.11.08. MoP recommended the project to MoC for Coal linkage. * PPA: Signed with all beneficiaries.
6.	Rajiv Gandhi CCPP Stage- II/Kerala	1050	4803.67 (1/2010)	<ul style="list-style-type: none"> * Land and water available. * Gas/RLNG: Gas supply Agreement (GSA) signed on 03.12.09. for supply of 1.2 MTPA RLNG (sufficient for 1050 MW) for 20 years. In view of reluctance of beneficiaries to sign PPA based on RLNG, NTPC has requested domestic gas (3.5 MMSCMD for operating at 70% PLF and balance to be met from RLNG) and the same is awaited. * FR approved by Board on 27.09.10. * SPCB Public Hearing held on 20.08.10. MoEF application submitted on 20.12.10. Additional studies sought by MoEF being taken up.

1	2	3	4	5
7.	Badarpur CCPP-III/ New Delhi	1050	4114.51 (II/2010)	<ul style="list-style-type: none"> * Land & Water-Available. * FR for 1050 MW in Phase-I approved on 12.12.10. * Gas linkage: Requested for revised capacity of 2100 MW on 08.01.10 and is awaited. * Clearances & Approvals: TOR approved (12.03.10). SPCB public hearing held on 25.02.11. AAI clearance received on 26.08.10.
8.	Ratnagiri Exp./ Maharashtra	2100	8820 (1/2010)	<ul style="list-style-type: none"> * Land available. * Sea water to be utilized for CW cooling and sweat water requirement through desalination. * Gas linkage sought by NTPC letter dated 21.10.09/08.01.10 and is awaited. * FR approved by JV Board on 04.10.10.
9.	Rupsiabagar Khasiyabara HEPP/ Uttarakhand	261	1715.15 (II/08)	<ul style="list-style-type: none"> * Implementation Agreement signed between NTPC and Government of Uttarakhand on 21.11.05. * CEA TEC and Defence Clearance received. * MoEF clearance available. * NIT earlier issued. The same was annulled. Fresh NIT to be issued. * Land acquisition proposal under various stages of approval with State Government Forest Land clearance not yet accorded by MoEF. Forest Advisory Committee in its meeting on 20.05.10 considered the project and recommended for rejection of forest land diversion proposal. Matter is being pursued with MoEF for reconsideration of the decision.
10.	Rammam-III @ HEPP/ West Bengal	120	633.92 (1/06)	<ul style="list-style-type: none"> * Project allocated to NTPC Hydro Ltd. (NHL) by Government of West Bengal. * Various clearances including environmental clearance from MOEF, CEA's TEC and MHA/GoI clearance for participation of foreign bidders for Civil & Hydro Mech. Pkg. for the project available. * EPC contract: Fresh NIT for Civil & Hydro Mech. Package and Electro Mech. Pkg. to be issued.
11.	Kolodyne HEPP/ Mizoram	460	4892.05 (11/09)	<ul style="list-style-type: none"> * MOA signed with Government of Mizoram on 22.12.08 * Stage-I MoEF clearance received on 10.07.09. * DPR prepared by CWC for State Govt. has been updated and submitted to CEA for TEC. As desired by CEA, updated cost estimate (Oct. 2010 Price level) has been submitted to CEA on 30.11.10. The same is cleared by CEA.

1	2	3	4	5
				* Additional investigations/studies taken up as indicated by CEA.
12.	Solar PV Project Faridabad/ Haryana	5 MW	—	* Feasibility Report approved on 08.10.11. * Consent for establishment received from SPCB. * PPA signed with Gridco on 26.04.11. * NIT for procurement of equipment targeted in Dec., 2011.
13.	Solar PV Project Ramagundam Ph1/AP	10 MW	—	* Feasibility Report approved on 08.10.11. * Consent for establishment received from SPCB. * Comfort letter from AP received. PPA signing in process. * NIT for procurement of equipment targeted in Dec., 2011.
14.	Gadarwara Madhya Pradesh	1320*	—	* FR under preparation. * Land and water availability confirmation available from State Government. * 80% power allocated to Home State.
TOTAL:		14796		

*Capacity not included in 14796MW.

APPENDIX VIII

(Vide Para 3 of the Report)

[viii] Inclusion of Castes in the List of SCs

On 19 December 2011, Shri Madhusudan Yadav, M.P., addressed an Unstarred Question No. 3979 to the Minister of Social Justice and Empowerment. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfil the assurance.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/17/2011-SCD (R.L. Cell) dated 19 March, 2012 have requested to drop the assurance on the following grounds:—

"That this Ministry in reply to USQ 3979 dated 19.12.2012 did not give an assurance. In fact the reply stated the factual position obtaining at that point of time with regard to the proposal of the Government of Chhattisgarh for inclusion of Namasudra community in the list of Scheduled Castes of that State.

The Government of India had laid down Modalities in June 1999, as subsequently amended in June 2002 for considering modifications in the lists of Scheduled Castes and Scheduled Tribes, which involve the following steps:—

- (i) The complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by the concerned State Government/Union Territory Administration.
- (ii) The proposal is then referred to the Registrar General of India (RGI), for seeking comments.
- (iii) The proposal once not agreed to by the RGI, is referred back to the concerned State Government/Union Territory Administration, for seeking further justification of their proposal, in the light of the comments of the RGI.
- (iv) The proposal if received back from concerned State Government/Union Territory Administration, with further justifications, is again referred to the RGI for consideration.
- (v) If the proposal is not agreed to by the RGI second time, it is rejected with approval of Minister for Social Justice and Empowerment.
- (vi) The proposal agreed to by the RGI, is referred to the National Commission for Scheduled Castes (NCSC), for seeking comments.
- (vii) The proposal not agreed to either by the RGI or NCSC is rejected with approval of Minister for Social Justice and Empowerment.
- (viii) Such proposals which have been agreed to by the RGI and the NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament under Article 341(2) of the Constitution of India.

The Government of Chhattisgarh had recommended the inclusion of Namasudra community in the list of Scheduled Castes *vide* their letter dated 27.05.2008. It was found that the recommendation of the State Government was contrary to the findings contained in the study report of the Tribal Research and Training Institute. The above fact was brought to the notice of the State Government *vide* this Ministry's letter dated 30.06.2008. After that there is no response from the State Government till date.

Since the outcome of the process of consultation which is done with the State Government concerned and with various agencies and organisations as envisaged in the Modalities stated above, cannot be predicted with reasonable accuracy and for which no time-frame can possibly be committed by the Ministry, the matter may not be treated as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister for Social Justice and Empowerment, have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 3979
ANSWERED ON 19.12.2011

Inclusion of Castes in the List of SCs

3979. SHRI MADHUSUDAN YADAV:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government has received proposals during the last three years from the Government of Chhattisgarh regarding inclusion of Dhobi, Soot, Sarathi, Saise, Dangchagaha, Mohara, Chileganda, Chil, Check and Namasudra castes in the list of Scheduled Castes;

(b) if so, the details thereof and the action taken to include the above-mentioned castes in the list of SCs; and

(c) the time by which the said castes are likely to be included in the list of SCs?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Out of the castes in part (a) of the Question, Government of Chhattisgarh during the last three years, had recommended inclusion of only Namasudra caste in the list of Scheduled Castes, in relation to Chhattisgarh.

Since the State Tribal Research and Training Institute in their study report, which was received with the proposal of the State Government, had found the said caste to be ineligible for inclusion in the list of Scheduled Castes, this Ministry in its letter dated 30.09.2008, had requested Government of Chhattisgarh to give its clear view in the light of observation of their said institute. Reply of the State Government has not been received.

(c) Does not arise.

APPENDIX IX

(Vide Para 3 of the Report)

[ix] Rehabilitation Schemes for Ex-Servicemen.

On 19 December 2011, S/Shri Shailendra Kumar and Gajender Singh Rajukhedi, M.Ps., addressed an Unstarred Question No. 4139 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 17 December, 2012 to fulfil the assurance.

3. The Ministry of Defence *vide* O.M. No. 14(24)/I/D(RES)/2011 dated 5 July 2012 have requested to drop the assurance on the following grounds:—

"That it was replied that an in-house inquiry committee has reported certain irregularities. However, as the said committee could not specifically identify the individuals guilty of irregularities in the rehabilitation schemes of ex-servicemen, the matter has been referred to Serious Fraud Investigating Office (SFIO) under Ministry of Corporate Affairs for further investigating. Since the matter is pending with SFIO which is an independent investigating body under the Ministry of Corporate Affairs, Ministry of Defence cannot interfere with the process/procedure of investigation by SFIO. Further, it is not possible to anticipate when the enquiry will be completed."

4. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA UNSTARRED QUESTION NO. 4139
ANSWERED ON 19.12.2011

Rehabilitation Schemes for Ex-servicemen

4139. SHRI SHAILENDRA KUMAR:
SHRI GAJENDER SINGH RAJUKHEDI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether some irregularities have been reported in the rehabilitation schemes for the ex-servicemen;
- (b) if so, the details thereof;
- (c) the inquiry conducted by the Government in this regard; and
- (d) the findings of the inquiry and the action taken thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) Some allegations against DGR officials regarding administrative irregularities in connection with rehabilitation schemes for the ex-servicemen had been made by some individuals.

(c) and (d) An in-house inquiry committee has reported certain irregularities. However, as the said committee could not specifically identify the individuals guilty of irregularities in the rehabilitation schemes of ex-servicemen, the matter has been referred to Serious Fraud Investigating Office (SFIO) under Ministry of Corporate Affairs for further investigation.

APPENDIX X

(Vide Para 3 of the Report)

[x] Purchase of Combat Aircraft

On 19 March 2012, S/Shri P.C. Mohan and Nama Nageswara Rao, M.Ps. addressed a Starred Question No. 75 to the Minister of Defence. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Defence *vide* O.M. No. 7(41)/US(A)/D(Air-I)/2012 dated 21 December, 2012 have requested to drop the assurance on the following grounds:—

"That the statement/reply given is only a factual position in respect of the procurement proposal and it does not constitute an assurance. The proposal for the procurement of Combat Aircraft is being progressed in accordance with the Defence Procurement Procedure. Given the complexity of the proposal, no definite time frame can be fixed at this stage for completion of this process. In any case, the entire process could not have been completed within the stipulated period of three months prescribed for fulfilment of assurance, *i.e.*, by 18.06.2012."

4. In view of the above, the Ministry, with the approval of Minister of Defence, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
LOK SABHA STARRED QUESTION NO. 75
ANSWERED ON 19.03.2012

Purchase of Combat Aircraft

*75. SHRI P.C. MOHAN:
SHRI NAMA NAGESWARA RAO:

Will the Minister of DEFENCE be pleased to state:

(a) whether adequate steps have been taken to overcome the shortage of aircraft/ trainer aircraft and helicopters in the Indian Air Force;

(b) if so, the details thereof along with the ongoing/finalized deals for procurement of aircraft/helicopters from various countries including '126 medium multi-role combat aircraft Rafale' from France recently;

(c) the estimated expenditure likely to be incurred thereon;

(d) the reasons for preferring Rafale over other aircraft including Typhoon indicating the comparative details of their capabilities;

(e) whether the said aircraft has met all the parameters in field evaluation trials; and

(f) the time by which the delivery of the aircraft is likely to start/be completed?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (f) The Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. 75 FOR ANSWER ON 19.03.2012.

(a) Yes, Madam. Induction of new aircraft and replacement of existing aircraft is an on-going process and various steps have been taken by the Government to meet the operational requirements of the Indian Air Force (IAF).

(b) and (c) The IAF is in the process of inducting additional SU-30 MKI aircraft, Light Combat Aircraft, Medium Lift Helicopters, Advanced Light Helicopters as well as C-130J and C-17 transport aircraft to augment its combat aircraft, helicopter and transport aircraft fleet. Proposals are also being progressed for the procurement of Medium Multi Role Combat Aircraft (MMRCA), Attack Helicopters and Heavy Lift Helicopters as well as Fifth Generation Fighter Aircraft and Medium Transport Aircraft. For its trainer fleet, procurement of Intermediate Jet Trainer and Advance Jet Trainer has been approved. A proposal for procurement of Basic Trainer aircraft is being progressed for seeking approval of the competent authority. The total expenditure to be incurred on the above procurements will be known once all the proposals are finalized.

(d) and (e) The Request for Proposal (RFP) for procurement of the Medium Multi Role Combat Aircraft (MMRCA) was issued to six manufacturers of fighter aircraft. Of the six proposals received in response to the RFP, the proposals of M/s Dassault Aviation for Rafale and M/s EADS Germany for Eurofighter Typhoon were found compliant to the technical requirements in the field evaluation trials. The Contract Negotiations Committee (CNC) which is currently in progress found the proposal of M/s Dassault Aviation as the lowest in terms of cost. Final decision will be taken after the CNC submits its recommendations.

(f) The first Squadron of MMRCA consisting of 18 aircraft is expected to be inducted within 3 to 4 years of signing of the contract. The remaining 108 aircraft will be manufactured under licence by M/s Hindustan Aeronautics Limited (HAL) and are expected to be inducted over the following seven years.

APPENDIX XI

(Vide Para 3 of the Report)

[xi] Inclusion of New Castes in SC List

On 19 March 2012, Shri Shailendra Kumar, MP addressed an Unstarred Question No. 756 to the Minister of Social Justice and Empowerment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Social Justice and Empowerment *vide* O.M. No. 16012/02/2012-SCD (R.L. Cell) dated 05 December — 2012 have requested to drop the assurance on the following grounds:—

"That this Ministry did not give an emphatic assurance in answer to part (a) and (b) of USQ No. 756 dated 19.03.2012, instead it mentioned the factual position, as was available at the time of answering the Question. The process of consultation, which is done with various agencies and organizations as envisaged in the approved Modalities, also takes considerable time. Further any amendment in the list of Scheduled Castes can be done only by an Act of Parliament in view of Article 341(2) of the Constitution of India as such, in answer to part (c) of the said Question, it was stated that 'it is not possible to indicate a definite time limit'. In view of position explained above, it may not be appropriate to keep the assurance pending for a long time."

4. In view of the above, the Ministry, with the approval of Minister of State for Social Justice and Empowerment, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA UNSTARRED QUESTION NO. 756
ANSWERED ON 19.03.2012

Inclusion of New Castes in SC List

756. SHRI SHAILENDRA KUMAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any proposal for inclusion of nearly a dozen of castes in Bihar and Uttar Pradesh in the list of Scheduled Caste has been pending since long;

(b) if so, the details thereof and the reasons for delay; and

(c) the time by which these new castes are likely to be included in the list of Scheduled Caste?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Proposals for inclusion of two castes namely Tanti (Tatwa) and Kanu in the list of Scheduled Castes for Bihar, received during the year 2011, are under process.

No proposal of Government of Uttar Pradesh for inclusion of any community in the list of Scheduled Castes for that State is pending in the Ministry.

(c) It is not possible to indicate a definite time limit.

APPENDIX XII

(Vide Para 3 of the Report)

[xii] Amendment in Toll Tax Rules

On 19 March, 2012, Shri P.C. Gaddigoudar M.P., addressed an Unstarred Question No. 811 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/02/2011-P&P (Toll) dated 31 August, 2012 have requested to drop the assurance on the following grounds:—

"That whenever need arises to amend NH (Free) Rules, 2008 consultation with different stakeholders including the State Government and Central Ministries is initiated. After receiving the comments of all stakeholders a note, incorporating views of all stakeholders, is prepared for consideration by the CCI/EGoM as the case may be. This is the mechanism/procedure followed by the Ministry for amending the NH (Free) Rules, 2008. Mechanism/procedure is a continuous ongoing process. In replying the Parliament Question Ministry has intimated this mechanism/procedure. No assurance is involved in this case."

4. In view of the above, the Ministry, with the approval of Minister of State (RT&H), have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 811
ANSWERED ON 19.03.2012

Amendment in Toll Tax Rules

811. SHRI P. C. GADDIGOUDAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether a proposal to amend Toll Tax Rules, 2008 is under consideration of the Government;
- (b) if so, the details thereof;
- (c) whether the Government has evolved any mechanism in this regard;
- (d) if so, the details thereof;
- (e) whether representations of common people have also been included in this mechanism for protection of their interests; and
- (f) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI JITIN PRASADA): (a) and (b) Yes, Madam. A proposal to amend the National Highways Fee (Determination and Collection) Rules, 2008, has been circulated to relevant Ministries for their comments.

(c) to (e) Yes, Madam. On the basis of various inputs/recommendations from different stakeholders including associations representing stakeholders, a proposal is drafted for inter-ministerial consultations and after duly incorporating the comments of the Departments/Ministries consulted on the amendment proposal, the final agenda is considered by Cabinet/Cabinet Committee/Empowered Group of Ministers (EGoM) as the case may be, for their approval.

(f) Does not arise.

APPENDIX XIII

(Vide Para 3 of the Report)

[xiii] Replacement of Coaches

On 03 May, 2012, Shri L. Raja Gopal, M.P. addressed an Unstarred Question No. 4424 to the Minister of Railways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2011/M(L)443/1 dated 16.01.2013 & 11.03.2013, have requested to drop the assurance on the following grounds:—

"That as the above project for developing of crash worthy locomotives has to go in various stages of technical scrutiny and evaluations, fulfillment of the said assurance is presently not feasible in the near future. This is a complex project and completion of the project a long time consuming process where locu crash worthiness and occupant protection has to be addressed in an integrated manner for which no time frame can be indicated."

4. In view of the above, the Ministry, with the approval of Minister of State for Railways have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 4424
ANSWERED ON 03.05.2012

Replacement of Coaches

4424. SHRI RAJAGOPAL LAGADAPATI:

Will the Minister of RAILWAYS be pleased to state:

(a) the progress made in the development of passenger coaches and locomotives with enhanced crash-worthiness to prevent rail accidents in the country; and

(b) the time frame set for replacement of existing coaches and locomotives with the said coaches and locomotives?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) To improve upon the standards of safety, Linke Hoffmen Busch (LHB) design coaches are being manufactured having Centre Buffer Coupler (CBC), stronger bogie-body connection and intra-bogie connection.

Integral Coach Factory (ICF) crash-worthy coach design having CBC and other design features has also been inducted.

Existing ICF design coaches could be phased out on induction of LHB design coaches in a gradual manner by stepping up production.

The work of development of crash-worthy design of diesel locomotive has been entrusted to Rail India Technical and Economic Services (RITES). Introduction of Crash worthy features in Diesel Locomotives is dependent on the outcome of above study.

APPENDIX XIV

(Vide Para 3 of the Report)

[xiv] Driving Licence to Senior Citizens

On 14 May, 2012, Shri Kapil Muni Karwariya and Shri Ram Sundar Das, M.Ps. addressed an Unstarred Question No. 6097 to the Minister of Road Transport and Highways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways *vide* O.M. No. H-11016/14/2012-MVL dated 01 March, 2013 have requested to drop the assurance on the following grounds:—

"That with the approval of the Cabinet, the Motor Vehicles (Amendment) Bill, 2007 was introduced in Rajya Sabha on 15th May, 2007. The Bill was referred to the Parliamentary Standing Committee. The Bill was examined by the Committee and its report was presented to the Parliament on 28.04.2008. The recommendations of the Parliamentary Standing Committee were considered in this Ministry and a Committee under the Chairmanship of Shri S. Sundar, former secretary of Ministry of Surface Transport was set up in September, 2009 to review the Act in a comprehensive manner. The report of the Sundar Committee was received in the Ministry on 02.02.2011. The recommendations of the Committee were circulated to the Ministries/Department concerned as well as State Governments and other stakeholders on 05th April, 2011. It was felt that it would not be desirable to incorporate a fresh amendment in the Draft Motor Vehicles (Amendment) Bill, 2007 because that draft had already undergone several stages of introduction in Parliament as well as examination by the Parliamentary Standing Committee. It was felt that, if a new set of amendments is incorporated in the Amendment Bill at this stage, the entire process undergone would become *de novo* and the progress made in regard to the Draft Amendment Bill, 2007 would be undone. This was the view indicated by Ministry of Law Accordingly, it was decided to introduce the draft Motor Vehicles (Amendment) Bill, 2007 in Parliament incorporating only the amendments which were within the ambit of the original Motor Vehicles (Amendment) Bill, 2007 and to take up the other amendments based on the Sundar Committee report subsequently. Official amendments to the Bill were prepared in consultation with Ministry of Law, approved by the Cabinet on 1st March, 2012, and the Motor Vehicles (Amendment) Bill, 2012 was passed by Rajya Sabha on 08th May, 2012. The Bill, as passed by Rajya Sabha, was introduced for consideration and passing in Lok Sabha on 15th May, 2012. The Bill was taken up for discussion in Lok Sabha on 16th May, 2012 but the discussion remained inconclusive. The Bill is presently pending in Lok Sabha. Amendment of the act is a long drawn process and the Cabinet note for the comprehensive Motor Vehicles Amendment in connection with Sundar Committee will be processed only after views of States/UTs, who are important stakeholders as enforcement is done by them, become available. Meanwhile, Motor Vehicles (Amendment) Bill, 2012 is also likely to be passed by Lok Sabha."

4. In view of the above, the Ministry, with the approval of Minister of State (RT&H), have requested to drop the above assurance.

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
LOK SABHA UNSTARRED QUESTION NO. 6097
ANSWERED ON 14.05.2012

Driving Licence to Senior Citizens

6097. SHRI KAPIL MUNI KARWARIYA:

SHRI RAM SUNDAR DAS:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal under consideration of the Government to bar senior citizens above 72 years of age from getting a driving licence even if they are mentally, physically and medically fit to drive;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (DR. TUSHAR A. CHAUDHARY): (a) No, Madam.

(b) Does not arise.

(c) No such recommendation has been made by the Expert Committee constituted by this Ministry under the Chairmanship of Shri S. Sundar, Distinguished Fellow, the Energy and Resources Institute & Former Secretary, Ministry of Surface Transport. The Committee has recommended for issue or renewal, as the case may be, of driving licence for a period of five years in case of a person who has attained the age of 70 years. The Government is yet to take a view on the recommendations of the Sundar Committee.

APPENDIX XV

(Vide Para 3 of the Report)

[xv] Inflation and Production Capacity

On 16 May, 2012, Shrimati Meena Singh, M.P. addressed an Unstarred Question No. 6660 to the Minister of State for Planning, Science and Technology and Earth Sciences. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Planning within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Planning *vide* O.M. No. I&M-17(69)/2012 dated 11.07.2012, have requested to drop the assurance on the following grounds:—

"That the reply *inter-alia* highlighted Constitution of an Inter-Ministerial Group (IMG) and recommendations made by IMG were under consideration by the Government. These are all presentation of facts and should not be taken as an assurance/promise made by the Planning Commission."

4. In view of the above, the Ministry, with the approval of Minister of State for Planning, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF PLANNING
LOK SABHA UNSTARRED QUESTIONS No. 6660
ANSWERED ON 16.05.2012

Inflation and Production Capacity

6660. SMT. MEENA SINGH:

Will the Minister of PLANNING be pleased to state:

(a) whether the Government is aware of the rising inflation, slump/slow rate of foreign direct investments and the fall in industrial production in the country; and

(b) if so, the details of the concrete measures being taken to check inflation and augment the rate of production/production capacity of domestic industries?

ANSWER

THE MINISTER OF STATE FOR PLANNING, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR): (a) Yes, Sir.

(b) Inflation during most part of 2010-11 and the first two quarters of 2011-12 has been on the higher side, due to a combination of supply and demand factors. A series of supply shocks, particularly global commodity prices, resulted in increase in input costs, exerting pressure on inflation.

The Reserve Bank took necessary monetary measures to contain inflation. The repo rate under the Liquidity Adjustment Facility (LAF) was cumulatively increased by 375 basis points between March, 2010 and October, 2011 to 8.5 per cent. With moderation of inflation beginning December, 2011 and in view of decelerating growth, the policy rates were reduced by 50 basis points. The policy action is intended to:

(i) adjust policy rates to levels consistent with the current growth moderation, (ii) guard against re-emergence of the risks of demand-led inflationary pressures re-emerging, and (iii) provide a greater liquidity cushion to the financial system.

In addition, Government has constituted an Inter-Ministerial Group (IMG) under the Chief Economic Adviser to review trends in overall inflation and suggest corrective measures. The IMG has already recommended reforms in the APMC Acts and Foreign Direct Investment (FDI) in multi-brand retail. These initiatives are expected to reduce the spread between prices paid by consumers and the ones received by producers, arrest inflation and encourage investment in supply chain. These are under different stages of consideration by the Government.

As a result of measures adopted by the Government and Reserve Bank of India (RBI), year-on-year headline inflation in terms of Wholesale Price Index (WPI), which was as high as 9.87% in October, 2011 has started moderating and remained under 7% during the period January-March, 2012 (source: Office of Eco. Adviser, DIPP).

The Union Budget for 2012-13 has also proposed certain specific supply side measures which could improve the inflationary situation. They *inter alia* include strengthening of National Mission for Protein Supplement; launching of National

Mission on Oilseeds and Oil Palm, additions of 5 million tonnes storage capacity for food grains during 2012-13 and enhancement of allocation of the scheme Bringing Green Revolution to Eastern India (BGREI).

Various steps have been taken by the Government to boost domestic industrial production and capacity addition. These include promotion and facilitation of industrial investment, liberalization of norms of foreign direct investment; improvement in business environment; development of industrial and other infrastructure through public-private initiatives; incentivizing research and development; and development of industry related skills.

Some of the major initiatives taken for augmenting domestic manufacturing capabilities are approval of National Manufacturing Policy including setting up of National Manufacturing & Investment Zones (NMIZ); Delhi-Mumbai Industrial Corridor, Project, Petroleum Chemicals and Petrochemical Investment Regions (PCPIRs) etc. In addition, projects such as Indian Leather Development Programme (ILD), Industrial Infrastructure Upgradation Scheme (IIUS), Scheme for Integrated Textile Parks (SITP), Mega Food park etc. are being implemented for promotion of investment of focus sectors like leather, textiles, food processing etc. In case of automobile sector, a National Council for Electric Mobility and National Board for Electric Mobility have been set up to propagate electric mobility and manufacture of electric & hybrid vehicles and National Automotive Testing and R&D Infrastructure (NATRIP) is already under implementation for providing world class facility for testing, homologation & certification in the country. For investment growth in IT and Electronics, IT Investment Regions (ITIR) has already been notified and Empowered Committee is already taking steps for setting up of semiconductors Fab units in India.

APPENDIX XVI

(Vide Para 3 of the Report)

[xvi] Integrated Security System

On 06 September, 2012, Shri Kalikesh N. Singh Deo & Shri P. Karunakaran, M.Ps. addressed a Starred Question No. 372 to the Minister of Railways. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2012/Sec.(Spl.)/120/20 dated 22.03.2013, have requested to drop the assurance on the following grounds:—

"That the Ministry of Railways has accorded its approval for amendment in the RPF Act. Approval of the Ministries of the Home Affairs and the Law & Justice has also been obtained on the above proposal and on the advice of the Cabinet Secretariat; consultation with the States is under process which will be completed in due course. Ministry of Railways has already initiated requisite action in the above matter and obtaining the consent of all the concerned State Governments will take very long time. Therefore, it is not possible to indicate a time frame for fulfilment of the assurance. In view of the above, it is requested that Committee on Government Assurances (CGA) may please be approached for dropping of the above assurance on the issue of amendment in the RPF Act."

4. In view of the above, the Ministry, with the approval of Minister of State for Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA STARRED QUESTION NO. 372
ANSWERED ON 06.09.2012

Integrated Security System

*372. SHRI KALIKESH NARAYAN SINGH DEO:
SHRI P. KARUNAKARAN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the salient feature of the Integrated Security System indicating its effectiveness since its introduction;
- (b) whether suggestions have been received from various quarters for amending/ review mechanism for the passenger related crimes as the present system suffers from deficiencies on account of jurisdiction constraint of crime occurrence; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY): (a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF STARRED QUESTION NO. 372 BY SHRI KALIKESH N. SINGH DEO AND SHRI P. KARUNAKARAN TO BE ANSWERED IN LOK SABHA ON 06.09.2012 REGARDING INTEGRATED SECURITY SYSTEM.

(a) Based on the report of a seven member Committee nominated by the Ministry of Railways and further deliberations, an Integrated Security System has been approved to strengthen surveillance mechanism over 202 sensitive stations of the country. The Integrated Security System comprises of following broad areas:—

- (i) Internet Protocol based Close Circuit Television (CCTV) surveillance system with video analytics and recording facility.
- (ii) Access control.
- (iii) Personal and baggage screening system.
- (iv) Bomb Detection and Disposal System.

Implementation of the Integrated Security System is under process over zonal railways.

The System has been envisaged to have a multiple checking, starting from entry to the station premises and continuing till the boarding of the train by passengers. Area to be covered under the above System include entry/exit points, circulating area, concourse, platforms, parcel area, foot over bridge, washing line, vehicle entry point etc.

Automatic vehicle scanners are being provided at entry gates from where vehicles enter into the station premises. For baggage screening, X-ray baggage scanner is being provided. For explosive detection, provision of explosive vapour detector and sniffer dogs is being made at nominated railway stations.

The System is being implemented at an approved cost of Rs. 353 crores for which budgetary allocation has been provided in Works Programme.

Contract for implementation of the system over 74 railway stations falling over South Western Railway, North Western Railway, Northeast Frontier Railway, South Central Railway, Southern Railway, Central Railway, Northern Railway and Metro Railway, Kolkata has already been awarded and work is under progress. Matter is under tendering process over remaining zonal railways.

(b) and (c) At present, a three tier security system is prevailing over Indian Railways: (i) District Police: Security of tracks, bridges and tunnels (ii) Government Railways Police (GRP): GRPs are a wing of the State Police exclusively for prevention and detection of crime and maintenance of law and order in station premises/circulating areas and trains. 50% of the cost of Government Railways Police is borne by the Railways and the balance is paid by the State Governments concerned (iii) Railway Protection Force (RPF): Railway Protection Force functions under the Ministry of Railways. The Force has been entrusted with the responsibility of protection and security of Railway Property, passenger area and passengers and for matters connected therewith.

By an amendment in the RPF Act in the year 2003, role and responsibility of RPF was extended to cover the security of passengers. However, no legal power has yet been given to RPF to deal with passenger related offences. There are also problems of jurisdiction among GRPs of various States in cases of offences committed in long distance trains. Standing Committee on Railways also recommended in its report to empower RPF to deal with passenger offences. Accordingly, the then Hon'ble Minister for Railways announced in the Parliament to bring a comprehensive Bill for providing passenger security.

Accordingly, to empower the RPF to ensure effective security to passengers in passenger area, comments of States have been solicited on a proposal to amend the RPF Act, 1957. Comments have so far been received from 12 States. The issue is being pursued with the State Governments.

APPENDIX XVII

(Vide Para 4 of the Report)

MINUTES

Thirteenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2012-2013) HELD ON 02 JULY, 2013 IN COMMITTEE ROOM 'A',
PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1615 hours on Wednesday, 02 July, 2013.

PRESENT

Shrimati Maneka Sanjay Gandhi — *Chairperson*

MEMBERS

2. Shri Gurudas Das Gupta
3. Shri Bijoy Handique
4. Sardar Sukhdev Singh Libra
5. Rajkumari Ratna Singh

SECRETARIAT

1. Shri P. Sreedharan — *Additional Secretary*
2. Shri T.S. Rangarajan — *Additional Director*

Ministry of Agriculture (Department of Agriculture and Cooperation)

1. Shri Ashish Bahuguna, Secretary (A&C)
2. Shri Anup Kumar Thakur, Special Secretary
3. Shri B. Gangaiah, ESA
4. Shri Sanjeev Chopra, Joint Secretary
5. Shri U.K. Singh, Joint Secretary
6. Shri E.K. Majhi, Joint Secretary
7. Shri Mukesh Khullar, Joint Secretary
8. Shri Ashish Kumar Bhutani, Joint Secretary
9. Shri Narendra Bhooshan, Joint Secretary
10. Shri R.B. Sinha, Joint Secretary
11. Shri Raj Singh, Joint Secretary
12. Shri Gorakh Singh, Horticulture Commissioner
13. Shri Ashok Gulati, Chairman, CACP
14. Shri S.K. Mukherjee, Adviser

2. At the outset the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter the Committee considered 26 Memoranda (Memo. Nos. 67 to 92) containing requests received from various Ministries/Departments for dropping of the pending assurances. After in-depth deliberation of the reasons adduced by the Ministries, the Committee decided to drop 10 assurances as per details given in Annexure-I*. The Committee further decided that 16 assurances, required to be pursued further, are as per details given in Annexure-II.

3. A verbatim record of the proceedings have been kept.

The Committee then adjourned.

*Not enclosed.

Statement Showing Assurances not dropped by the Committee on Government Assurances at their sitting held on 02.07.2013

Sl.No.	Memo No.	Question No./Discussion & Date	Ministry/Deptt.	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	69	(i) USQ No. 3640 dated 16.08.2010. (ii) USQ No. 1855 dated 22.11.2010 (iii) USQ No. 1628 dated 07.03.2011 (iv) USQ No. 5232 dated 05.09.2011 (v) USQ No. 3450 dated 14.12.11	Social Justice and Empowerment	Report by NCEBC National Commission for Economically Backward Classes National Commission for Economically Backward Classes National Commission for Economically Backward Classes National Commission for Economically Backward Classes and Reservation to Weaker Sections of Upper Caste.	The Committee noted that the issue of reservation and other issues relating to economically weaker sections of the society were considered by the Commission for Economically Backward Classes which submitted its Report to the Government on 22.07.2010, and the same is under its consideration. The Committee therefore desired that the matter be brought to its logical conclusion and the pending assurances on the subject be implemented expeditiously.
2.	71	USQ No. 771 dated 04.08.2011	Railways	Gaya-Chatra Rail Link	The Committee noted that even after completion of final location survey of Gaya-Chatra rail link, the land acquisition of 37.672 acre in Chatra District has become tardy and

- time consuming process. The Committee therefore desired that the matter be pursued vigorously with the State Government for early acquisition of land.
- The Committee noted that the construction work at the following museum sites at Howrah, Lonawala, Dolpur and Tiruchirappalli are progressing slowly due to non availability of sufficient funds. The Committee desired that the present status of construction of each of the museum may be furnished for their consideration at the earliest.
- The Committee noted that establishment of Hydro Power Projects in North-Eastern States are pending due to non-clearance of these projects from environment forest angle. The Committee desired that the matter be taken up at highest level with Ministry of Environment and Forests for expediting necessary clearances.
- The Committee rejected the contention of the Ministry that intention of the Hon'ble Minister of Shipping while giving reply to USQ No. 4253 dated 29.08.2011 was to inform the status position of the case to the House and not to make any promise, which may be treated as an assurance. The Committee noted that it is their prerogative to treat a particular reply as an assurance or not. The Committee further noted with concern that as many as 333 Indians were taken hostage in the year
3. USQ No. 2962 dated 18.08.2011
Railways
Rail Museum
 4. USQ No. 3110 dated 19.08.2011
Power
Hydro Power Projects in North Eastern States
 5. USQ No. 4253 dated 29.08.2011
Shipping
Hostages by Pirates

1.	2	3	4	5	6
6.	79	USQ No. 1004 dated 28.11.2011	Social Justice and Empowerment	Inclusion of Castes in the list of SCs	<p data-bbox="414 997 560 1081">2010 and 2011, out of which 63 person have still not been released by the pirates. The Committee therefore desired that utmost priority be given to the matter and concrete steps be taken not only for release of the remaining Indian hostages but also to stop recurrences of such unfortunate incidents in future.</p> <p data-bbox="414 1081 560 1165">The Committee noted that in accordance with the approved modalities, the Ministry has referred the proposal to include Tanti (Tatwa) caste in the list of SCs in relation to Bihar, to the Registrar General of India for their final decision. The Committee desired to know the outcome thereof in the first instance.</p>
7.	80	SQ No. 163 dated 02.12.2011	Power	Power Projects of NTPC	<p data-bbox="576 997 625 1081">The Committee noted that Power Projects of NTPC are vital for the economical development of the States in which they are located. The Committee do agree that the assurance cannot be fulfilled in near future but desired that all the Power projects be given a concrete shape at the earliest.</p>
8.	81	USQ No. 3979 dated 19.12.2011	Social Justice and Empowerment	Inclusion of Castes in the List of SCs	<p data-bbox="641 997 690 1081">The Committee noted that the assurance is pending for want of information/clarification from the State Government of Chhattisgarh regarding inclusion of Namasudra Community in the list of Scheduled Castes. The Committee therefore desired that the matter be pursued with the State Government of Chhattisgarh vigorously for expediting necessary clarification.</p>

9.	82	USQ No. 4139 dated 19.12.2011	Defence	Rehabilitation Schemes for Ex-Servicemen	The Committee noted that the matter has been referred to Serious Fraud Investigation Office (SFIO) under Ministry of Corporate Affairs for further investigation. The Committee therefore desire that the investigation should be brought to their logical conclusion and the pending assurance be implemented at the earliest.
10.	84	SQ No. 75 dated 19.03.2012	Defence	Purchase of Combat Aircraft	The Committee desired that the matter of Medium Multi Role Combat Aircraft (MMRCA) be given utmost priority as it is directly linked to security of the country and the entire process be expedited to strengthen the air defence system.
11.	85	USQ No. 756 dated 19.03.2012	Social Justice and Empowerment	Inclusion of New Castes in SC list	The Committee noted that proposals for inclusion of two castes namely Tanti (Tatwa) and Kanu in the list of Scheduled Castes for Bihar is pending in the Ministry. The Committee therefore desired to know the fate of the proposals.
12.	86	USQ No. 811 dated 19.03.2012	Road Transport and Highways	Amendment in Toll Tax Rules	The Committee noted that a proposal to amend the National Highways fee (Determination and Collection) Rules, 2008, has been circulated to relevant Ministries for their comments. The Committee desired to know whether comments from relevant Ministries have been obtained and the action taken thereon so far by the Ministry of Road Transport and Highways.
13.	88	USQ No. 4424 dated 03.05.2012	Railways	Replacement of Coaches	The Committee noted that the work of development of crash-worthy design of diesel locomotive was entrusted to Rail India Technical & Economic Services (RITES).

1.	2	3	4	5	6
14.	90	USQ No. 6097 dated 14.05.2012	Road Transport and Highways	Driving Licence to Senior Citizens	<p>The Committee therefore desired to know whether the said study has been completed or not.</p> <p>The Committee noted that the Cabinet Note for the comprehensive Motor Vehicles Amendment in connection with Sundar Committee will be processed only after views of States/UTs who are important stake holders as enforcement is done by them, become available. The Committee therefore desired that the matter be followed vigorously with the State Governments/UTs for expediting their views in a time-bound manner.</p>
15.	91	USQ No. 6660 dated 16.05.2012	Planning	Inflation and Production Capacity	<p>The Committee outrightly rejected the contention of the Ministry that constitution of an Inter-Ministerial Group (IMG) and its recommendations were presentation of facts and should not be treated as an assurance. The Committee are of the firm view that it is their prerogative to treat a particular reply as an assurance. The Committee therefore desired to know the recommendations given by the said IMG and implementation thereof.</p>
16.	92	USQ No. 372 dated 06.09.2012	Railways	Integrated Security System	<p>The Committee noted that the Railway Ministry having accorded its approval for amendment in RPF Act. Approval of the Ministry of Home Affairs and Law & Justice has also been obtained on the proposal. Advice from Cabinet Secretariat and consent from State Government are awaited. The Committee also noted that the matter is directly related to safety of passengers. They accordingly desired that the matter be pursued and the defaulting states be reminded and the desired information from them be expedited for bringing amendment to RPF Act, 1957.</p>

APPENDIX XVIII

MINUTES

Sixteenth Sitting

MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2012-13) HELD ON 26 AUGUST, 2013 IN COMMITTEE ROOM 'B',
PARLIAMENT HOUSE ANNEXE, NEW DELHI

The Committee sat from 1500 hours to 1530 hours on Monday, 26 August, 2013.

PRESENT

Shri Hansraj G. Ahir — *In the Chair*

MEMBERS

2. Shri Anandrao Adsul
3. Shri Bijoy Handique
4. Shri Badri Ram Jakhar
5. Sardar Sukhdev Singh Libra
6. Rajkumari Ratna Singh
7. Dr. M. Thambidurai

SECRETARIAT

1. Shri U.B.S. Negi — *Director*
2. Shri T.S. Rangarajan — *Additional Director*
3. Shri Kulvinder Singh — *Committee Officer*

2. In the absence of Smt. Maneka Sanjay Gandhi, Chairperson, Shri Hansraj G. Ahir, M.P. was chosen to chair the sitting of the committee under rule 258(3) of the Rules of the Procedure and Conduct of the Business in Lok Sabha. At the outset, the acting Chairman welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter Committee considered and adopted the following draft Seven reports without any amendment & authorized the Chairperson to present them in the House in the present session itself:—

- (i) Draft Twenty Ninth Report regarding review of pending assurances pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
- (ii) Draft Thirtieth Report regarding requests for dropping of assurances (not acceded to).
- (iii) Draft Thirty First Report regarding requests for dropping of assurances (acceded to).
- (iv) Draft Thirty Second Report regarding requests for dropping of assurances (acceded to).

- (v) Draft Thirty Third Report regarding requests for dropping of assurances (not acceded to).
- (vi) Draft Thirty Fourth Report regarding review of pending assurances pertaining to the Ministry of Mines.
- (vii) Draft Thirty Fifth Report regarding review of pending assurances pertaining to the Ministry of Agriculture (Department of Agriculture and Co-operation).

3. In view of the debate going on in the House on an important matter, the Committee decided to postpone the evidence of the representatives of the Ministry of Health and Family Welfare (Department of AYUSH) to a subsequent date.

The Committee then adjourned.

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